

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 728 of 2009

(Arising out of Order-in-Appeal No. 210/2009 dated 25/05/2009
passed by the Commissioner of Central Excise (Appeals), Mangalore.)

M/s. Ultratech Cement

Beach Road, Panambur, Mangalore
MANGALORE - 575010
karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax Mangalore**

7TH FLOOR, TRADE CENTRE,
BUNTS HOSTEL RD.,
MANGALORE - 575 003.
KARNATAKA

Respondent(s)

APPEARANCE:

Ms. Meghna, Advocate for the Appellant (LAKSHMI KUMARAN &
SRIDHARAN)

Mrs. C. V. Savitha, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20105 / 2022

Date of Hearing: 24/03/2022

Date of Decision: 24/03/2022

Per : RAMESH NAIR

Ms. Meghna, learned counsel appearing for the appellant submits
that they have availed the Sabka Vishwas (Legacy Dispute Resolution)
Scheme, 2019, which has been accepted by the Department and

discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court on **24/03/2022.**)

(RAMESH NAIR)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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